

THE HIGH COURT OF MADHYA PRADESH
Mercr.12234.2020
(Gambhir Singh Bhadauriya Vs. State of M.P.)

Gwalior Dt. 20.03.2020

Shri Imran Khan, learned counsel for the petitioner.

Shri S.S. Rajput, learned Public Prosecutor for the State.

Case Diary is perused.

Learned counsel for the rival parties are heard.

This is second repeat application u/S.438 Cr.P.C. for grant of anticipatory bail by the petitioner after rejection of earlier one (Mercr.48433/2018) vide order dated 04.12.2018.

Petitioner apprehends arrest in connection with offences punishable u/Ss.420, 468, 471 IPC registered as Crime No.566/2018 by Police Station Padav, District Gwalior (M.P.).

Learned Public Prosecutor for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of anticipatory bail is made out.

This is repeat application for grant of anticipatory bail preferred by petitioner where cheating and forgery is alleged. Earlier bail has been dismissed on merits on 04.12.2018 in Mercr.48433/2018. Investigation continues to be pending due to absconsion of petitioner.

It is informed by learned counsel for the petitioner that by order dated 03.03.2020 Mrc.51659/2018 has been dismissed by which joint prayer for quashment of prosecution due to settlement between the parties was made but the same has been declined.

In the absence of any new ground, present petition stands dismissed.

(Sheel Nagu)
Judge

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